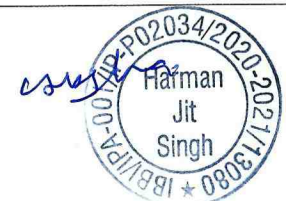


Annexure-8
Name of the Corporate Debtor: Metropolis Logistics Private Limited; Date of commencement of CIRP: 16-05-2025; List of Creditors as on: 22.08.2025
List of Operational Creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Venture Supply Chain Private Limited	29-05-2025	42,77,20,228.71	41,01,77,786.81	Unsecured	No	No	No	-	-	-	1,75,42,441.90	-	This is with reference to the claim submitted by Venture Supply Chain Private Limited ("VSCPL") in Form B dated 29.05.2025, wherein VSCPL has stated the total outstanding amount as ₹ 42,77,20,228.71/-. As per the records available with the Information Utility (NeSL), the verified outstanding amount stands at ₹ 42,03,19,629.81/- as on 07.11.2024. However, as per the order dated 16.05.2025 passed by the Hon'ble NCLT, Delhi Bench – Court V, it has been noted that after the issuance of the Demand Notice dated 18.10.2024 during the period from 15.10.2024 to 18.10.2024 the Corporate Debtor had made payments amounting to ₹ 1,01,41,843/- to VSCPL. Accordingly, after adjusting the said payment from the verified outstanding amount in the Information Utility records, the net outstanding dues come to ₹ 41,01,77,786.81/- (i.e., ₹ 42,03,19,629.81/- minus ₹ 1,01,41,843/-).
2	DK Tempo TPT Service	30-05-2025	66,080.00	-	Unsecured	No	No	No	-	-	-	-	66,080.00	The last date for receipt of claims was 02.06.2025. DK Tempo TPT submitted the claim in Form B for an amount of ₹66,080/- on 30.05.2025. In order to collate and verify the claim, the Interim Resolution Professional (IRP), in accordance with Regulation 10 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, requested DK Tempo TPT to provide additional documents or clarifications substantiating the claim, via email dated 03.06.2025 and subsequently a reminder on 27.08.2025. However, the requisite information/documents are still awaited.
3	Anchal Logistics (Prop. Mr. Devavrat Chaturvedi)	31-05-2025	42,962.00	-	Unsecured	No	No	No	-	-	-	-	42,962.00	The last date for receipt of claims was 02.06.2025. Anchal Logistics (Prop. Mr. Devavrat Chaturvedi) submitted the claim in Form B for an amount of ₹42,962/- on 31.05.2025. In order to collate and verify the claim, the Interim Resolution Professional (IRP), in accordance with Regulation 10 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, requested Anchal Logistics (Prop. Mr. Devavrat Chaturvedi) to provide additional documents or clarifications substantiating the claim, via email dated 03.06.2025 and subsequently a reminder on 27.08.2025. However, the requisite information/documents are still awaited.
4	Samir Logistics domestics International (Prop. Mr. Manish Kumar)	02-06-2025	55,208.00	-	Unsecured	No	No	No	-	-	-	-	55,208.00	The last date for receipt of claims was 02.06.2025. Samir Logistics domestics International (Prop. Mr. Manish Kumar) submitted the claim in Form B for an amount of ₹55,208/- on 02.06.2025. In order to collate and verify the claim, the Interim Resolution Professional (IRP), in accordance with Regulation 10 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, requested Samir Logistics domestics International (Prop. Mr. Manish Kumar) to provide additional documents or clarifications substantiating the claim, via email dated 03.06.2025 & 18.08.2025. However, the requisite information/documents are still awaited.



5	Balaji Air Service	15-07-2025	15,94,772.00	-	Unsecured	No	No	No	-	-	-	-	15,94,772.00	The last date for receipt of claims was 02.06.2025. Balaji Air Service submitted the claim in Form B for an amount of ₹15,94,772/- on 15.07.2025. In order to collate and verify the claim, the Interim Resolution Professional (IRP), in accordance with Regulation 10 of the IBB (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, requested Balaji Air Service to provide additional documents or clarifications substantiating the claim, via email dated 18.08.2025. However, the requisite information/documents are still awaited.
	Total	-	42,94,79,250.71	41,01,77,786.81	-	-	-	-	-	-	-	1,75,42,441.90	17,59,022.00	-